

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. IA/1610/2022 IA/5837/2023 C.P. (IB)/1011(MB)2020

IN THE MATTER OF

Yes Bank Limited

... Petitioner

Vs

Cox And Kings Financial Service Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 30.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Liquidator: Adv. Mitali Bhatt (PH)

For the Respondent:

ORDER

IA 5837 of 2023- The Counsel for the Applicant prays for a short adjournment so as to get either the fresh Account Closure Certificate from the Bank or to file an affidavit certifying that the said closure is of the liquidation account itself. In addition, also to mention that there is no other account being operated under the name of Cox and Kings Financial Service Limited. In view of the request made, Adjourned to **16.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/